

FIR No.142/12
u/s 448/34 IPC
PS Punjabi Bagh

14.06.2021

Matter taken up through VC.

Application taken up today as per directions of Hon'ble High Court vide circular no.6/R/RG/DHC/2021 dated 14.05.2021.

Present: Ld. APP for the State.

Surety Smt. Kamlesh Sharma in person.

An application for change of surety document is moved by surety / applicant Smt. Kamlesh Sharma for accused Mohit Arora.

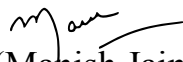
Heard. Perused the file and reply of IO.

It is submitted by the applicant that applicant wishes to furnish her pension documents in place of FDR.

In view of submissions made, application of applicant is allowed. The endorsement on original FDR of applicant / surety Smt. Kamlesh Sharma be cancelled as per rules. Intimation be sent to the concerned pension department of the applicant / surety Smt. Kamlesh Sharma.

Application is disposed of accordingly.

Copy of order be given dasti to the applicant.


(Mahish Jain)

MM-01 /(West)/THC:Delhi
14.06.2021

FIR No.394/2021
u/s 420/384/18/269/270 IPC and Sec 3 EDA
PS Punjabi Bagh

14.06.2021

Matter taken up through VC.

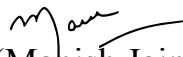
Present: Ld. APP for the State.

Sh. Nitin K. Gupta, Id. Counsel for applicant/accused Lovee Narula.

An application for change of surety document of surety Vijay Kumar Narula for accused Lovee Narula is moved.

It is submitted by Id. Counsel for the applicant that applicant wishes to furnish the FD in place of RC of vehicle no. DL9CAA 7088.

Applicant has appeared in the court and furnished an FD in a sum of Rs.30,000/- drawn on SBI. Let the same be verified through IO returnable for 15.06.2021.


(Mahish Jain)

MM-01 /(West)/THC:Delhi
14.06.2021

FIR No.394/2021
u/s 420/384/188/269/270 IPC & Section 3 EDA
PS Punjabi Bagh
S/v Lovee Narula

14.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Nitin K. Gupta, Id. Counsel for applicant/accused Lovee Narula.

An application for releasing the articles of Jamatalashi i.e. One Black Colour Wallet containing cash of Rs.770/-, 7 Plastic Cards, 6 Visiting Cards, Aadhar Card bearing no.330654907664 alongwith one watch of Breitling Rose gold has been moved on behalf of accused/applicant Lovee Narula.

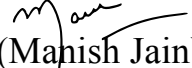
Heard and perused the reply of IO.

In view of submissions made in the application, the same is hereby allowed.

Jamatalashi articles be released to applicant / accused as per seizure memo and as per rules.

Copy of this order be given dasti to the accused/applicant.

Application is disposed of accordingly.


(Manish Jain)
MM-01/West/THC
14.06.2021

FIR No.WD-PB-000525/2021
u/s 379 IPC
PS Punjabi Bagh

14.06.2021

Matter taken up through VC.

This is an application seeking release of mobile phone make **Samsung** on superdari moved by applicant Kultar Singh.

Present: Ld. APP for the State.

Applicant Mahender, Id. Counsel for applicant Kultar Singh.

It is submitted by applicant that he is the rightful owner of the aforesaid mobile phone.

IO has filed his reply wherein he has posed no objection to the release of mobile phone.

Accordingly, in view of the submissions made, let aforesaid mobile phone make Samsung be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as “**Sunder Bhai Ambalal Desai Vs. State of Gujrat**”, AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as “**Manjit Singh Vs. State**” in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the aforesaid mobile phone to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi
14.06.2021

FIR No.499/2021
u/s 387/506 IPC
PS Punjabi Bagh
S/v Rohit Bhardwaj

14.06.2021

Matter taken up through VC.

An application for release of vehicle bearing registration no.DL11 CB 8053 moved on behalf of applicant Rohit Bhardwaj.

Present: Ld. APP for the State.

Sh. Lalit Vats, Id. Counsel for the applicant Rohit Bhardwaj.

It is submitted by Id. Counsel that applicant is the registered owner of the aforesaid vehicle. It is also submitted by Id. Counsel that same may kindly be released to the applicant.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

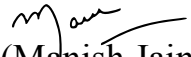
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL11 CB 8053** be released to the rightful owner / applicant after due compliance of the guidelines laid down by Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

14.06.2021

FIR No.202/2021
u/s 356/379/411 IPC
PS Punjabi Bagh
S/v Vikas

14.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Puran Kumar, Ld. Advocate for accused / applicant Vikas.

An application for grant of bail is moved on behalf of accused Vikas.

Arguments heard on bail application. Perused the reply of IO.

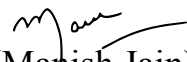
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 20.05.2021. It is further stated that recovery has already been effected, investigation is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused may influence the witness if release on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant Vikas is no more required for any custodial interrogation. Hence, accused Vikas is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:14.06.2021

FIR No.105/2012
u/s 279 IPC
PS Punjabi Bagh

14.06.2021

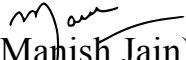
Matter taken up through VC.

Present: Ld. APP for the State.

None for accused and surety.

Bail bond reply filed on behalf of IO.

As per reply of IO, surety Anil does not want to give surety for accused. Accordingly, bail bond furnished on behalf of accused Sonu stands rejected.


(Manish Jain)

MM-01 /(West)/THC:Delhi
14.06.2021

FIR No.974/2020
u/s 302/342/34 IPC
PS Punjabi Bagh

14.06.2021

Matter taken up through VC.

Application taken up today as per directions of Hon'ble High Court vide circular no.6/R/RG/DHC/2021 dated 14.05.2021.

Present: Ld. APP for the State.

None for IO.

In the interest of justice, put up for purpose fixed on 26.06.2021.


(Manish Jain)
MM-01 /(West)/THC:Delhi
14.06.2021

FIR No.23731/2018
u/s 379/411 IPC
PS Punjabi Bagh

14.06.2021

Matter taken up through VC.

Application taken up today as per directions of Hon'ble High Court vide circular no.6/R/RG/DHC/2021 dated 14.05.2021.

Present: Ld. APP for the State.

None for IO.

In the interest of justice, put up for purpose fixed on 26.06.2021.


(Manish Jain)
MM-01 /(West)/THC:Delhi